

Annexure-1

Name of the corporate debtor: **Nashik Forge Private Limited**
 Date of commencement of liquidation: **03.08.2024**
 List of stakeholders as on: **02.10.2024**
 (Version 1 dated **02.10.2024**, pursuant to claims received up to **02.09.2024**)

List of unsecured financial creditors

(Amount in INR)

| Sl. No | Name of creditor | Identification No. | Details of claim | | Details of claim admitted | | | | Amount of contingent claim | Amount of any mutual dues, (including the amount recovered by creditor) that may be set off | Amount of claim rejected | Amount of claim under verification | Remarks, if any | |
|--------|----------------------|--|------------------|---------------------|---------------------------|--------------------|-----------------------------|--|----------------------------|---|--------------------------|------------------------------------|-----------------|--|
| | | | Date of receipt | Amount (in INR) | Amount of claim admitted | Nature of claim | Amount covered by guarantee | % share in total amount of claims admitted | | | | | | |
| | | | | | (A) | | | | | (B) | (C) | | | |
| 1 | Tata Capital Limited | U65990MH1991PLC060670 | 31-08-2024 | 17,21,740.00 | 16,89,034.00 | Unsecured Creditor | - | | - | - | 32,706.00 | | | |
| | | | | - | - | | | | - | - | | | | |
| | | Gross Total | | | 17,21,740.00 | 16,89,034.00 | | | | | | 32,706.00 | | |
| | | Less: Mutual Set off/Amount Recovered | | | - | - | | | | | - | | | |
| | | Net Total | | 17,21,740.00 | 16,89,034.00 | | | 0.51 | | | 32,706.00 | | | |
| 2 | | | | | | Unsecured Creditor | - | | | | - | | | |
| | | | | | | | | | | | - | | | |
| | | Gross Total | | | | | | | | | | - | | |
| | | Less: Mutual Set off/Amount Recovered | | | | | | | | | | - | | |
| | | Net Total | | - | - | | | | | | - | | | |
| 3 | | | | | | | - | | | | - | | | |
| | | | | | | | | | | | - | | | |
| | | Gross Total | | | | | | | | | | - | | |
| | | Less: Mutual Set off/Amount Recovered | | | | | | | | | | - | | |
| | | Net Total | | - | - | | | | | | - | | | |

Notes: These notes to be considered as an integral part of this sheet

- The liquidator has made the best estimate of the amount for admission of the claim wholly or partially based on the information & proofs of claims as made available to them by the claimant, erstwhile RP and the audited books of accounts of the Corporate Debtor.
- Admission of this claim is subject to change pursuant to any other information/documents as may be received or otherwise made available to the Liquidator in due course of the Liquidation Proceedings.
- The liquidator reserve their right to modify any entry in the list of stakeholders, when they come across additional information warranting such modification, and shall modify the entry in the manner directed by the Adjudicating Authority.